

ITEM NO.12

COURT NO.13

SECTION XI

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) Nos.23068-23070/2010

(Arising out of impugned final judgment and order dated 17/11/2009 in FA No. 702/2001 17/11/2009 in FA No. 900/2001 17/11/2009 in FA No. 205/2008 17/11/2009 in FA No. 702/2001 17/11/2009 in FA No. 900/2001 17/11/2009 in FA No. 205/2008 passed by the High Court of Judicature at Allahabad)

DAULAT RAM &amp; ORS.

Petitioner(s)

VERSUS

STATE OF U.P. &amp; ANR.

Respondent(s)

(Office report for directions)

WITH

SLP(C) No. 31451-31479/2010

(Office report for directions)

Date : 01/04/2016 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE UDAY UMESH LALIT  
[IN CHAMBERS]

For Petitioner(s) Mr. V. N. Raghupathy, Adv.

Mr. Sheo Kumar Gupta, Adv.

Mr. Shekhar Kumar, Adv.

For Respondent(s) Mr. Ravindra Kumar, Adv.

Mr. Shekhar Kumar, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

All these Special Leave Petitions were dismissed by the order dated 05.2.2014. Subsequently, Review Petition has been filed in so far as dismissal of SLP(C) No.23070/2010 is concerned.

Learned counsel for the applicant has preferred applications for substitution to bring on record the

legal representatives of deceased petitioner No.2 in SLP(C) No.23069/2010 of deceased petitioner No.3 in SLP(C) No. 31475/2010 and also in respect of deceased petitioner No.1 in SLP(C) No.23070/2010 which is pending in review.

Applications, in so far as they relate to matters which stood disposed of and where no review petitions are pending, are dismissed.

The application for substitution in respect of SLP(C) No.23070/2010 be listed alongwith review petition before the appropriate Bench.

(RASHMI DHYANI)  
SR.P.A.

(INDU POKHRIYAL)  
COURT MASTER